

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 96/95 : Date of order 27.4.95

Ambalal : Applicant

v/s

Union of India & Others : Respondents

For the applicant : Mr. D.K. Swami

For the respondents : ---

CO RAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

Applicant Ambalal has filed this application u/s 19 of the Administrative Tribunals Act, 1985, challenging the impugned termination of his service by verbal orders on 2.10.94 made by respondent no. 3.

2. We have heard the learned counsel for the applicant and have carefully examined the records.

3. The applicant's contention is that he was appointed by respondent no. 3 on 22.8.92 to the post of Helper. He joined his duties on 22.8.92 and continuously worked on that post. He was paid wages till 26.7.93 and though he had worked after 26.7.93 but no wages were paid from 27.7.93 to 27.8.93 were paid to another person. It is further stated that he had continuously worked during the month of August, 1993 to December, 1993 and thereafter from January, 1994 to 1.10.94 but all of a sudden, the respondent no. 3 gave verbal orders, terminating his services and another person, namely, Narendra Singh was appointed to the post. It is urged on behalf of the applicant that the order of termination was bad in so far as it was without affording any opportunity of hearing or without issuing any show cause notice. The applicant made representations in regard to

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his grievance from time to time but his representations were not heeded to. The last representation was made by the applicant on 7.12.94 vide Annexure A-5, and it is still pending consideration

4. In these circumstances, we dispose of this application at this stage of admission with a direction to the respondents to examine the applicant's case in the light of the facts stated in the representation and dispose of the same through a detailed speaking order on merits as per rules within a period of three months from the date of receipt of a copy of this order.

(V)
(G.P. SHARMA)
MEMBER(A)

Gopal
(GOPAL KRISHNA)
VICE CHAIRMAN